

HIGH COURT OF TRIPURA
AGARTALA

ORDER

Dated, Agartala, the 16th March, 2020

In consultation with the Hon'ble Judges of the High Court, His Lordship Hon'ble the Chief Justice has taken the following decisions:

- (1)** In order to prevent further spread of Corona virus, the High Court, all District Courts in the State including the Family Courts and Tribunals, functioning under the supervision of the High Court under Article 227 of the Constitution of India, effective from 17th March, 2020 up to 5th April, 2020 would be taking up only urgent cases. So far District Courts are concerned, the nature of urgency would be judged by the concerned Judicial Officer in-charge of the case in question;
- (2)** All learned Advocates, their clients and the court staff would be advised not to attend the court, if he/she is suffering from fever, cough and cold or is experiencing respiratory discomfort. Effort will be made to post medical/para-medical staff at the entrance of the High Court premises where they may be subjected to medical examination as may be found necessary by the medical staff present there. All are requested to cooperate with such examination and make a declaration of any health condition if they are suffering from. The medical/para-medical staff present would have full authority to refuse permission to any person who according to them may be at potential risk. At the District Courts and Family Courts similar arrangement may be made by the District Judges by approaching the Chief Medical Officer of the District.
- (3)** At the entrance and other conspicuous places of the High Court premises as well as the premises of other courts, a pamphlet published by the Health Department providing Dos and Don'ts to keep spread of the virus in check shall be pasted. All visitors may please read the instructions and follow them carefully;
- (4)** Regarding the period during which the courts are able to take any urgent cases, the High Court will take the suitable decision for adjusting of the disposal norms of the Judges of the Districts;

- (5) Till 5th April, 2020 if the Hon'ble Judges after completing the day's work relieve the support staff, they may leave the office earlier than the schedule time. Likewise in the Registry also if the work is over, the members of the Registry may leave the office earlier with the permission of the concerned Registrar under whom they are posted. Similar arrangement also be made by the District Judge in each District at his discretion looking to the needs of the District.

By order,

Sd/—

(V. Pandey)
In charge Registrar General

No.F.44(1)(c)–HC/2020/5743–70

16th March, 2020

Copy to:

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
04. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
05. The Advocate General, Tripura, Agartala;
06. The Secretary, High Court Bar Association, Agartala;
07. The Secretary, Tripura Bar Association, Agartala;
08. The Chairman, Bar Council of Tripura, Agartala;
09. The Assistant Solicitor General of India, Govt. of India, Agartala;
10. The Public Prosecutor, High Court of Tripura, Agartala;
11. The Govt. Advocate, High Court of Tripura, Agartala;
12. The District & Sessions Judge, Dhalai Judicial District, Ambassa/South Tripura Judicial District, Belonia/ Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar/North Tripura Judicial District, Dharmanagar/Khowai Judicial District, Khowai/Sepahijala Judicial District, Sonamura for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary action;
13. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District/Ambassa, Dhalai Judicial District/Khowai, Khowai Judicial District/Sonamura, Sepahijala Judicial District for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary action;
14. The Registrar (Vigilance), High Court of Tripura, Agartala;

15. The Registrar (Judicial), High Court of Tripura, Agartala;
16. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
17. The Joint Registrar, High Court of Tripura, Agartala;
18. The Deputy Registrar(s), High Court of Tripura, Agartala;
19. The Chief Librarian, High Court of Tripura, Agartala;
20. The Assistant Registrar(s), High Court of Tripura, Agartala;
21. The System Analyst, Computer Section, High Court of Tripura, Agartala.
He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;
22. All the Superintendents, High Court of Tripura, Agartala;
23. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
24. The Court Master(s), High Court of Tripura, Agartala;
25. The Bench Clerk(s), High Court of Tripura, Agartala;
26. Notice Board of the Court-house; and
27. Order File.

Sd/-
16.03.2020

In charge Registrar General